

**Central Administrative Tribunal
Principal Bench, New Delhi**

**C.P. No. 745/2015
O.A. No.3473/2013**

New Delhi, this the 16th day of May, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. V. N. Gaur, Member (A)**

Surjit Singh
S/o Sh.Teja Singh,
Retired Motor Trolley Driver
From the office of ADEN Rohtak,
R/o T-83, Railway Colony,
Rohtak (Haryana). ...Petitioner

(By Advocate: Ms. Sonika Gill for Shri Yogesh Sharma)

Versus

1. Sh. A. K. Puthia
General Manager,
Northern Railway, Baroda House,
New Delhi.
2. Sh. Arun Arora,
Divisional Railway Manager,
Northern Railway, State Entry Road,
New Delhi.
3. Ms. Mor Mila Jasmin
Divisional Personnel Officer,
DRMs Office, Northern Railway,
State Entry Road,
New Delhi.Respondents

(By Advocate: Shri S. M. Arif)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

While disposing of the Original Application (O.A) bearing No. 3473/2013 filed by the applicant, Shri Surat Singh, S/o Sh.Teja Singh, the following order was passed on 01.05.2015 by this Tribunal.

“5. In view of the said order passed by the Tribunal, the respondents should consider giving financial upgradation to applicant by treating him as regular employee w.e.f. 15.5.1982.

6. Thus, we dispose of this OA with the direction to the respondents to consider his suitability for benefit of 1st financial upgradation w.e.f. 09.8.99, 2nd financial upgradation w.e.f. 15.05.2006 and third financial upgradation w.e.f. 15.05.2012, and to give him consequential benefits if found fit within a period of 3

months from the date of receipt of a copy of this order. No costs.”

2. According to the petitioner, the respondents have not complied with the aforementioned directions, which necessitated him to file the present Contempt Petition (C.P).

3. In the wake of notice, learned counsel Shri S. M. Arif, advocate appeared on behalf of the respondents and has placed on record a copy of the order dated 27.07.2015, by virtue of which the indicated directions have already been complied with by the respondents.

4. Therefore, since the respondents have already complied with the indicated directions of this Tribunal, so the C.P. is hereby disposed of as having become infructuous.

5. The rule of Contempt is discharged. No costs.

(V. N. Gaur)
Member (A)

(Justice M. S. Sullar)
Member (J)

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